(31)

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T .C.P No. 363/(MAH)/2017
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.08.2017

NAME OF THE PARTIES: Tata Consultancy Services Ltd.
V/s
Chemtrols Industries Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Nandini Chittal i/b M. Thiruvanmale for Respondent		Nandini
2.	SAGAR SARIN i/b DMD ADVOCATES for the Petitioner		Sagar Sarin

ORDER

TCP No. 363/ I&BP /NCLT/MB/MAH/2017

Counsel for Petitioner as well as Corporate Debtor are present.

On the withdrawal memo filed by the Petitioner side, this Petition is hereby **dismissed as withdrawn** looking at the Consent Terms arrived in between both the parties.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)